ITEM NO.52 COURT NO.4 SECTION XVI
SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8579/2023

(Arising out of impugned final judgment and order dated 18-04-2023 in CWJC No. 5542/2023 passed by the High Court Of Judicature At Patna)

YOUTH FOR EQUALITY

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.85092/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86958/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 28-04-2023 This petition was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.

Ms. Aparajita Singh, Sr. Adv.

Mr. Rahul Pratap, AOR

For Respondent(s) Mr. P.K. Sahi, AG.

Mr. Manish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is not in dispute that the matter is pending before the High Court. It also appears that, as on today, there is no decision by the High Court even on whether to grant the interim order or not. The High Court has simply adjourned the matter to 04.05.2023.

Shri Mukul Rohatgi, learned Senior Advocate, appearing on behalf of the petitioner has submitted that the matter is not likely to be finally heard, decided and disposed on 04.05.2023 or in the near future. It is submitted therefore that, if the matter is not heard at the earliest, the petition may become infructuous.

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Therefore, he has prayed to permit the petitioner to move an appropriate application for interim order which may be directed to be considered by the High Court at the earliest.

In view of the above, while not entertaining the present Special Leave Petition, we permit the petitioner to file an appropriate application for interim order before the High Court before whom the writ petition is pending and the High Court to consider and finally decide and dispose of the interim application at the earliest and preferably within a period of 3 days from the date of filing of such application and mentioning before the Hon'ble Chief Justice of the High Court.

The Special Leave Petition stands dismissed/disposed off.

However, it is made clear that we have not expressed anything on merits in favour of either of the parties and it is for the High Court to take a call on the interim application.

Pending applications stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR